GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

LOK SABHA
UNSTARRED QUESTION NO.918
TO BE ANSWERED ON 23RD JULY, 2021

QUALITY OF AYUSH MEDICINES

918. DR. A. CHALLAKUMAR:
SHRI M. SELVARAJ:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government has received recommendations/suggestions to take steps including changes in the relevant rules/laws for ensuring quality of AYUSH medicines ;

(b) if so, the details thereof and the response of the Government thereto indicating the reasons for delay in formulating necessary rules/laws; and

(c) the corrective steps being taken in this regard along with the time by which necessary changes are likely to be made?

ANSWER
THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(DR. MUNJPARA MAHENDRABHAI)

(a) to (c): Yes. For ensuring quality, safety and efficacy of AYUSH medicines necessary amendments in the Drugs and Cosmetics Rules pertaining to licensing, Good Manufacturing Practices (GMP) are being amended and draft notification has been issued. Ministry of AYUSH in pursuance of e-Governance launched a portal e-aushadhi.gov.in for online submission and processing of applications for licensing of AYUSH drugs by State licensing authorities. The proposed measures will reduce the regulatory compliance burden while ensuring the quality, safety and efficacy of AYUSH drugs. The Ministry of AYUSH has also undertaken exercise to reduce compliance burden in view of ease of doing business in the second phase with a timeline of 15th August, 2021.